

(2018) 08 DEL CK 0188

In the Delhi High Court

Case No : MAC.APP. 219, 220, 221, 252, 253, 254 OF 2016 & CMs 8544, 17399, 8547, 17403, 8550, 17406 OF 2016, 13757, 13756 OF 2017

New India Assurance Co Ltd

APPELLANT

Vs

Kamlesh Aggarwal & Ors

RESPONDENT

Date of Decision : 07-08-2018

Acts Referred:

Citation : (2018) 08 DEL CK 0188

Hon'ble Judges : SUNIL GAUR, J

Bench : Single Bench

Final Decision : Diposed Off

Judgement

Sl.

No.", "Compensation under various

heads", "Amount

awarded

1., Loss of Income, "Rs. 1,47,288/-

2., Loss of future earning capacity, "Rs. 7,46,740/-

3., Pain and suffering, "Rs. 50,000/-

4., "Loss of enjoyment of amenities of

life", "Rs. 50,000/-

5., Conveyance and special diet, "Rs. 25,000/-

6., Medical expenses, "Rs. 2,30,618/-

7., Attendant charges, "Rs. 50,000/-

Total,, "Rs. 12,99,646/-

Sl.

No.", "Compensation under various

heads", "Amount

awarded

1., Loss of Income, "Rs. 1,99,134/-

2., Loss of future earning capacity, "Rs. 11,21,718/-

3., Pain and suffering, "Rs. 50,000/-

4., "Loss of enjoyment of amenities of

life", "Rs. 70,000/-

5., Conveyance and special diet, "Rs. 40,000/-

6., Medical expenses, "Rs. 3,17,000/-

7., Attendant charges, "Rs. 70,000/-

Total,, "Rs. 18,67,852/-

Sl.

No.", "Compensation under various heads", "Amount

awarded

1., Loss of Income, "Rs. 1,99,134/-

2., Loss of future earning capacity, "Rs. 6,47,185/-

3., Pain and suffering, "Rs. 1,00,000/-

4., Loss of enjoyment of amenities of life, "Rs. 1,00,000/-

5., Conveyance and special diet, "Rs. 40,000/-

6., Medical expenses, "Rs. 3,17,000/-

7., Attendant charges, "Rs. 70,000/-

Total,, "Rs. 14,73,319/-

6., Medical expenses, "Rs. 2,30,618/-

7., Attendant charges, "Rs. 50,000/-

Total,, "Rs. 12,01,263/-